

Government of India
Ministry of Finance
Department of Economic Affairs
Budget Division

New Delhi, dated: **August 23, 2021**

**(EXTRAORDINARY PART I--Section-1)
NOTIFICATION**

Auction for Sale (Issue/Re-issue) of Government Securities (GS)

F.No.4(3)-B(W&M)/2021: Government of India hereby notifies sale (Issue/Re-issue) of the following Government Securities:

Name of the Security	Date of Original Issue	Original Tenure (yy-mm-dd)	Date of Maturity	Auction Basis	Auction Method	Notified Amount (in ₹ Crore)
5.63% GS 2026	April 12, 2021	05-00-00	April 12, 2026	Price	Uniform	11,000
New GoI FRB 2034	Aug.30, 2021	13-02-00	Oct.30, 2034	Spread	Uniform	3,000
6.64% GS 2035	April 12, 2021	14-02-04	June 16, 2035	Price	Uniform	10,000
6.67% GS 2050	Nov. 02, 2020	30-01-15	Dec. 17, 2050	Price	Multiple	7,000

Government of India will have the option to retain additional subscription up to ₹ 8,000 crore against the above security/securities. The sale will be subject to the terms and conditions spelt out in this notification (called 'Specific Notification'). The Securities will be sold through Reserve Bank of India, Mumbai Office, Fort, Mumbai- 400 001 as per the terms and conditions specified in the General Notification F.No.4(2)-W&M/2018, dated March 27, 2018 issued by Government of India.

Allotment to Non-competitive Bidders

2. The Government Securities up to 5% of the notified amount of the sale will be allotted to eligible individuals and institutions as per the enclosed Scheme for Non-competitive Bidding Facility in the Auctions of Government Securities (**Annex**).

Place and date of auction

3. The auction will be conducted by Reserve Bank of India, Mumbai Office, Fort, Mumbai-400 001 on **August 27, 2021**. Bids for the auction should be submitted in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **August 27, 2021**. The non-competitive bids should be submitted between **10.30 a.m. and 11.00 a.m.** and the competitive bids should be submitted between **10.30 a.m. and 11.30 a.m.**

When Issued Trading

4. The Securities will be eligible for "When Issued" trading in accordance with the guidelines issued by the Reserve Bank of India.

Date of issue and payment for the Securities

5. The result of the auction shall be displayed by the Reserve Bank of India on its website (www.rbi.org.in) on **August 27, 2021**. The payment by successful bidders will be on **August 30, 2021** i.e. the date of **issue/re-issue**. The payment for the Securities will include accrued interest on the nominal value of the Securities allotted in the auction from the date of original issue/last coupon payment date to the date up to which accrued interest is due as mentioned in the table in para 6.

Payment of Interest and Re-payment of Securities

6. Interest will accrue on the nominal value of the Securities from **the date of original issue/last coupon** payment and will be paid half yearly. The Securities will be **repaid at par** on date of maturity.

Name of the Security	Coupon rate (%)	Date of Last Coupon payment	Date up to which accrued interest is due	Date of Coupon payments (month/date)
5.63% GS 2026	5.63	New Security	August 29, 2021	Oct.12 and April 12
New GoI FRB 2034	Variable#	New Security	New Security	Oct.30 and Apr.30
6.64% GS 2035	6.64	June 16, 2021	August 29, 2021	Dec.16 and June 16
6.67% GS 2050	6.67	June 17, 2021	August 29, 2021	Dec.17 and June 17

#:GoI FRB 2034:

(i) The interest at a variable rate will be paid half-yearly.

(ii) The Floating Rate Bond will carry the coupon, which will have a base rate, equivalent to the average of the Weighted Average Yield (WAY) of last 3 auctions (from the rate fixing day) of 182 Day T-Bills (Please see illustration), plus a fixed spread, to be decided by way of auction mechanism. The spread will be fixed throughout the tenure of the bond. The implicit yields will be computed by reckoning 365 days in a year.

(iii) In the event of Government of India 182-day Treasury Bill auctions being discontinued during the currency of the Bonds, the base rate of the coupon will be the average of Yield to Maturity (YTM) rates prevailing for six month Government of India Security/ies as on the last three non-reporting Fridays prior to the commencement of the semi-annual coupon period. In case particular Friday/s is/are holiday/s, the yield to maturity rates as on the previous working day shall be taken.

(iv) The base rate for the first coupon payment for the period ending October 30, 2021 shall be 3.47 per cent per annum. The rate of interest payable half yearly on the Bonds during the subsequent years shall be announced by the Reserve Bank of India before the commencement of the relative semi-annual coupon period.

By Order of the President of India


(Ashish Vachhani)

Joint Secretary to the Government of India

Illustration: Base Rate payable on Floating Rate Bonds 2034

Calculation of base rate for the first coupon payment for period ending -----:

S. No.	182 Days Treasury Bills auction date	Weighted Average Price	Weighted Average Yield (%)
1	Date X	98.2885	3.4922
2	Date Y	98.2994	3.4695
3	Date Z	98.3152	3.4368
			10.3985

@ annualized for 365 day year

Base Rate = $(10.3985 / 3) = 3.4662$

Rounded off to two decimal places = 3.47 per cent per annum

Annex

**Scheme for Non-competitive Bidding Facility in
the Auctions of Government Securities**

I. **Scope:** With a view to encouraging wider participation and retail holding of Government securities, it is proposed to allow participation on “*non-competitive*” basis in *select* auctions of dated Government of India (GoI) securities. Accordingly, non-competitive bids up to 5 percent of the notified amount will be accepted in the auctions of dated securities. The reserved amount will be **within** the notified amount.

II. **Eligibility:** Participation on a non-competitive basis in the auctions of dated GOI securities will be open to investors who satisfy the following:

1. do not maintain current account (CA) or Subsidiary General Ledger (SGL) account with the Reserve Bank of India. Exceptions: Regional Rural Banks (RRBs) and Cooperative Banks shall be covered under this Scheme in view of their statutory obligations.
2. make a single bid for an amount not more than ₹ two crore (face value) per auction
3. submit their bid *indirectly* through any *one* bank or PD offering this scheme.

Exceptions: Regional Rural Banks (RRBs) and Cooperative Banks that maintain SGL account and current account with the Reserve Bank of India shall be eligible to submit their non-competitive bids directly.

III. **Coverage:** Subject to the conditions mentioned above, participation on “non-competitive” basis is open to any person including firms, companies, corporate bodies, institutions, provident funds, trusts, and any other entity as may be prescribed by RBI. The minimum amount for bidding will be ₹ 10,000 (face value) and thereafter in multiples in ₹ 10,000 as hitherto for dated stocks.

IV. **Other Operational Guidelines:**

1. The retail investor desirous of participating in the auction under the Scheme would be required to maintain a constituent subsidiary general ledger (CSGL) account with the bank or PD through whom they wish to participate. Under the Scheme, an investor can make only a single bid in an auction of a dated security. An undertaking to the effect that the investor is making only a single bid will have to be obtained and kept on record by the bank or PD.
2. Each bank or PD on the basis of firm orders received from their constituents will submit a single consolidated non-competitive bid on behalf of all its constituents for each security in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. Except in extraordinary circumstances such as general failure of the Reserve Bank of India Core Banking Solution (E-Kuber) System, non-competitive bid in physical form will not be accepted.
3. Allotment under the non-competitive segment to the bank or PD will be at the weighted average rate of yield/price that will emerge in the auction on the basis of the competitive bidding. The securities will be issued to the bank or PD against payment on the date of issue irrespective of whether the bank or PD has received payment from their clients or not.

4. In case the aggregate amount of bid is more than the reserved amount (5% of notified amount), pro rata allotment would be made. In case of partial allotments, it will be the responsibility of the bank or PD to appropriately allocate securities to their clients in a transparent manner.
5. In case the aggregate amount of bids is less than the reserved amount, the shortfall will be taken to competitive portion.
6. Security would be issued *only* in SGL form by RBI. RBI would credit either the main SGL account or the CSGL account of the bank or PD as indicated by them. The facility for affording credit to the main SGL account is for the sole purpose of servicing investors who are not their constituents. Therefore, the bank or PD would have to indicate clearly at the time of tendering the non-competitive bids the amounts (*face value*) to be credited to their SGL account and the CSGL account. Delivery in physical form from the main SGL account is permissible at the instance of the investor subsequently.
7. It will be the responsibility of the bank or the PD to pass on the securities to their clients. Except in extraordinary circumstances, the transfer of securities to the clients shall be completed within five working days from the date of issue.
8. The bank or PD can recover upto six paise per ₹ 100 as brokerage/commission/service charges for rendering this service to their clients. Such costs may be built into the sale price or recovered separately from the clients. In case the transfer of securities is effected subsequent to the issue date of the security, the consideration amount payable by the client to the bank or PD would also include accrued interest from the date of issue.
9. Modalities for obtaining payment from clients towards cost of the securities, accrued interest wherever applicable and brokerage/commission/service charges may be worked out by the bank or PD as per agreement with the client. It may be noted that no other costs such as funding costs should be built into the price or recovered from the client.

V. Banks and PDs will be required to furnish information relating to operations under the Scheme to the Reserve Bank of India (Bank) as may be called for from time to time within the time frame prescribed by the Bank.

VI. The aforesaid guidelines are subject to review by the Bank and accordingly, if and when considered necessary, the Scheme will be modified.